work relating to the maintenance of G.P. Fund accounts of other categories of employees is also being taken over by the Ministries/Departments along with the departmentalisation of accounts which is being introduced in these phases i.e. with effect from 1-4-1976, 1-7-1976 and 1-10-1976. After this is completed, the question of introducing pass books for them also could be considered.

## Security Deposits from fresh recruits in S.B.I.

### 623. SHRIMATI LAKSHMI KUMARI CHUNDAWAT: SHRI SAWAISINGH SISODIA:

Will the Minister of REVENUE AND BANKING be pleased to state:

- (a) whether it is a fact that the newly recruited personnel in the State Bank of India are required to deposit lump sum security at the time of their recruitment;
- (b) if so, what is the amount of security required to be deposited with the Bank and what is the procedure for its refund; and
- (c) whether Government propose to review this procedure for the benefit of prospective employees who are not in a position to arrange the same; if so, what are the details thereof?

THE MINISTER OF REVENUE AND BANKING (SHRI PRANAB MUKHER-JEE): (a) and (b) The State Bank of India has reported that it obtains security deposit of Rs. 1000/- from those candidates who are appointed as Probationary Officers or as Cashiers in the bank. In the case of Probationary Officers this amount is refunded after the completion of 2 years probation period. In the case of Cashiers, the amount is refunded in the following cases:

- (1) on transfer to clerical wing;
- (2) on promotion and
- (3) on retirement.

(c) In the case of candidates who are not in a position to lodge the cash security immediately on appointment, the bank permits the candidates to furnish in lieu of cash security an undertaking to deposit the required amount in suitable instalments from their monthly salary and also furnish two sureties for the purpose.

### Indo-British talk on avoidance of double taxation

# 624. SHRI HIMMAT SINH: SHRI HARSH DEO MALAVIYA SHRIMATI LAKSHMI KUMAR CHUNDAWAT:

Will the Minister of REVENUE AND BANKING be pleased to state:

- (a) whether a delegation from India held talks with the representatives of the U.K. Government in London in July, 1976 or the subject of a comprehensive double taxa tion avoidance convention; and
- (b) if so, what are the details in thi regard?

THE MINISTER OF REVENUE AND BANKING (SHRI PRANAB MUKHER JEE): (a) Yes Sir.

(b) Agreement was reached on a number of issues but mutually acceptable solutions could not be arrived at regarding som other points and these were reserved for discussion in the next round of talks. De tails of a double taxation avoidance agreement are disclosed only after a complet agreement has been negotiated and it come into force. It is, therefore, not possible a this stage to disclose the details of the point on which agreement has been reached s far.

## Raids at the Lucknow office of M/s. Premier Tyres

625. SHRI PATTIAM RAJAN: WI the Minister of REVENUE AND BANK ING be pleased to state:

- (a) whether it is a fact that the Lucknow office of M/s. Premier Tyres was raided by the officials of the Central Excise Department in November, 1975;
- (b) if so, what are the details in this connection:
- (c) whether the staff of the said office was found in possession of some smuggled articles during raid; and
- (d) if so, what action has been taken against them?

THE MINISTER OF REVENUE AND BANKING (SHRI PRANAB MUKHER-JEE): (a) and (b) On the basis of an information, the premises of M/s. Premier Tyres, Lucknow were searched by the Central Excise Officials on 17.11.75. As a result of the raid two packages containing 11 sealed bottles of foreign liquor valued at Rs. 4,650/- were recovered from tyres godown. Besides, foreign goods like musical telephone stand, electronic watch, transister Radio-cum-flower wase worth Rs. 650/- were also recovered from the room of the District Manager.

(c) and (d) The case has since been adjudicated and the seized foreign liquor bottles have been confiscated absolutely. The electronic watch and transistor radio were ordered to be released to the District Manager on payment of redemption fine of Rs. 250/-. The other items which were not notified items under Chapter IV-A of the Customs Act, were released to him.

### हथकरघा उद्योग में संकट

626. श्री स्रो३म् प्रकाशः त्यागीः क्यः वाणिज्यः मंत्री यह बताते की कृणा करेगे कि:

(क) क्या सरकार को विदित है कि विद्युत् चालित करघा उद्योग के साथ कड़ी प्रतिस्पर्धा के कारण हथकरघा उद्योग को सकट का सामना करना पड़ रहा है श्रीर इसके परिणास स्वरूप हजारों व्यक्तियों के बेरोजगार हो जाने की संभावना है; श्रीर ्र (ख) यदि हा,तो हथकरघा उद्योग के हितों की सुरक्षा के लिये सरकार ने क्या कदम उठाये है ग्रथवा उठाने का विचार रखती है ।

### †[Crisis in the handloom industry

- 626. SHRI OMPARKASH TYAGI: Will the Minister of COMMERCE be pleased to state:
- (a) whether Government are aware that the handloom industry is facing a crisis on account of stiff competition from the powerloom industry and whether thousand of workers are likely to be rendered jobless; and
- (b) if so, what steps Government have taken or propose to take to safeguard the interests of the handloom industry ?

वाणिज्य मंतालय में उप-मंत्री (श्री विश्वनाय प्रताप सिंह): (क) तथा (ख) हालाकि पावरलुम क्षेत्र से प्रतियोगिता के कारण हथकरघा उद्योग द्वारा उठाई जा रही कुछ कठिनाइयों की सूचनायें मिली थी लेकिन इस प्रकार के किसी संकट की सूचना नही मिली है। हथकरघा उग्रोग के हितों की रक्षा के लिये पांच श्रीर मदे, श्रर्थात पूरी रंगी हई साडियां, रगीन मूत की धोतियां, लोरीड पिक कपड़ा, झाड़न ग्रौर लच्छेदार बुनाई वाले तौलिये या तौलिये का कपड़ा, हथकरधा क्षेत्र के लिये ही ब्रार्राक्षत कर दी गई है। हथकरघा क्षेत्र को ब्रौर ब्रधिक संरक्षण देने के लिये पावरलम के कपड़े पर पावरलम मालिकों के परिमट का नम्बर छापना जरूरी है जिससे इस प्रकार के कपड़े की पहचान हो सके भ्रौर उसके हथकरघा कपड़े के रूप मे बिकने को रोवा जासके। सभी राज्य सरकारों से जिनके माध्यम से भ्रारक्षण म्रादेशों का प्रवर्तन किया जाता है, श्राग्रह किया गया है कि ये भारक्षण ब्रादेशों को बड़ी कठोरता से लागु करें।

†{THE DEPUTY MINISTER IN THE MINISTRY OF COMMERCE (SHRI VISHWANATH PRATAP SINGH): (a) and (b) While there had been reports of some difficulties faced by the handloom

<sup>† |</sup> English translation.